

പതിനാലാം കേരള നിയമസഭ

പതിനാലാം സമ്മേളനം

ബുള്ളറ്റിൻ ഭാഗം -II

2019 ജനുവരി, 31

നമ്പർ: 626

2019 -ലെ കേരള സഹകരണ സംഘ (ഭേദഗതി) ബില്ലിന് നിയമ വകുപ്പിൽ നിന്ന് ലഭിച്ച ശുദ്ധിപത്രം അംഗങ്ങളുടെ അറിവിലേക്കായി ചുവടെ ചേർക്കുന്നു.

ശുദ്ധിപത്രം

പതിനാലാം കേരള നിയമസഭയുടെ ബിൽ നമ്പർ 178 ആയി പ്രസിദ്ധീകരിച്ച 2019-ലെ കേരള സഹകരണ സംഘ (ഭേദഗതി) ബില്ലിൽ,-

ഖണ്ഡം 1

- I. (i) ഖണ്ഡം 1-ന്റെ (2)-ാം ഉപഖണ്ഡത്തിൽ,
(എ) "ഖണ്ഡം" എന്നത് "വകുപ്പ്" എന്ന് വായിക്കേണ്ടതാണ്.
(ബി) "ഖണ്ഡങ്ങൾ" എന്നത് എവിടെയെല്ലാം വരുന്നവോ അവിടെയെല്ലാം "വകുപ്പുകൾ" എന്നു വായിക്കേണ്ടതാണ്.
(സി) "വിജ്ഞാപനം" എന്നത് "ഔദ്യോഗിക ഗസറ്റിൽ വിജ്ഞാപനം" എന്ന് വായിക്കേണ്ടതാണ്.

ഖണ്ഡം 14

- (i) "14" എന്നത് "13" എന്ന് വായിക്കേണ്ടതാണ്.

ഖണ്ഡം 15

- (i) "15" എന്നത് "14" എന്ന് വായിക്കേണ്ടതാണ്.

പതിനാലാം കേരള നിയമസഭ

പതിനാലാം സമ്മേളനം

ബുള്ളറ്റിൻ ഭാഗം -II

2019 ജനുവരി, 31

നമ്പർ: 626

2019 -ലെ കേരള സഹകരണ സംഘ (ഭേദഗതി) ബില്ലിന് നിയമ വകുപ്പിൽ നിന്ന് ലഭിച്ച ശുദ്ധിപത്രം അംഗങ്ങളുടെ അറിവിലേക്കായി ചുവടെ ചേർക്കുന്നു.

ERRATA

In the Kerala Co-operative Societies (Amendment) Bill, 2019 published as Bill No 178, of the Fourteenth Kerala Legislative Assembly,-

I. 1. in the enacting formula, for “ seventyth ” read “ seventieth ”

Clause 1

1. in sub-clause (2) of clause 1,

a) for “ Clause ” read “ Section ”

b) for “ clauses ” wherever it occurs read “ sections ”

c) for “ by notification ” read “ by notification in the Official gazette ”

Clause 3

1. in clause 3, for “ so renumbered” read “ as so renumbered”
2. in section 14 A of the principal Act, proposed to be inserted by clause 3,-
 - (a) in sub-section (3) for “ notwithstanding” read “ notwithstanding anything contained in”
 - (b) in sub-section (6) for “ proceeding” read “ proceedings by or against such Bank”

Clause 10

In section 74 H of the principal Act, proposed to be inserted by clause 10,

- (1) in sub-section (2) for “ which is” read “ which is to be”
- (2) in sub-section (6) for “ consists” read “ consist”
- (3) in such-section (7) for “ thereunder” read “ thereunder and”
- (4) in such-section (15) for “ are” read “ and are”

Clause 14

for “ 14” read “ 13”

Clause 15

for “ 15” read “ 14”

Clause 16

- (1) for “ 16” read “ 15”
- (2) for “ done or deemed to have been done” read “ done”
- (3) for “ action taken, as the case may be” read “ action taken”

- II. **In statement of objects and reasons** for “ Kerala Co-operative societies (amendment) Ordinance” read “ Kerala Co-operative societies (amendment) Ordinance 2019.

III. Under the heading EXTRACT FROM THE RELEVANT PORTION OF THE CO-OPERATIVE SOCIETIES ACT (21 OF 1969) after section 89 the following shall be inserted.

“ 94. Offences:- (1) No person other than a society shall trade or carry on business under any name or title of which the word co-operative or its equivalent in any Indian language in part without the sanction of the Government.

**

**

**

**

(6) If any person collecting the share money for a society in formation does not deposit the same in the State Co-operative Bank, a Central Co-operative Bank, or Postal Saving Bank or any other bank approved by the Registrar within fourteen days of its receipt, he shall be punishable with fine which may extend to five thousand rupees.”

വി. കെ. ബാബുപ്രകാശ്,
സെക്രട്ടറി.